

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. †1819

TO BE ANSWERED ON THE 8TH MARCH, 2016/PHALGUNA 18, 1937 (SAKA)

CAPITAL PUNISHMENTS

†1819. SHRI BHARAT SINGH:
SHRI M. CHANDRAKASI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of persons awarded capital punishment in the country during the last ten years;
- (b) the details of the crime for which such punishment was awarded to them;
- (c) the number of such persons executed during the said period;
- (d) the details of recommendations given by the Law Commission with respect to capital punishment; and
- (e) the policy which the Government proposes to formulate for abolition of capital punishment?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (c): As reported by National Crime Records Bureau, 1398 persons were awarded capital punishment in the country during year 2004-2014 and 03 persons were executed during the same period. As regards, the details of the crimes etc, data are not maintained centrally.

(d) and (e): The Law Commission of India in its 262nd Report has recommended that the death penalty be abolished for all crimes other than terrorism related offences and waging war. The said report has since been circulated to all the State Governments/Union Territory Administrations for their comments as Criminal Law and Criminal Procedure are in the Concurrent List of the Seventh Scheduled of the Constitution of India.
